

**IN THE INCOME TAX APPELLATE TRIBUNAL  
'A' BENCH: BANGALORE**

**BEFORE SHRI PRASHANT MAHARISHI, VICE – PRESIDENT  
AND  
SHRI KESHAV DUBEY, JUDICIAL MEMBER**

<b>ITA Nos. 2398-2399/Bang/2025</b>
<b>Assessment Years:2015-16 &amp; 2016-17</b>

M/s. Kemwell Biopharma Private Limited, 11, Kemwell House, Tumkur Road, Yeshwanthpur, Bengaluru – 560 022.  <b>PAN: AADCK4172D</b>	<b>Vs.</b>	The DCIT, Central Circle-2(3), Bengaluru.
<b>APPELLANT</b>		<b>RESPONDENT</b>

Assessee by	:	Ms. Shivangi, Advocate
Revenue by	:	Shri Shivananda H Kalkere, CIT

Date of Hearing	:	10-03-2026
Date of Pronouncement	:	30-03-2026

**ORDER**

**PER BENCH**

1. ITA Nos. 2398/Bang/2025 and 2399/Bang/2025 for Assessment Year 2015-16 and 2016-17 filed by M/s. Kemwell Biopharma Private Limited against the Appellate Order passed by the Commissioner of Income Tax (Appeals) – 15, Bengaluru (the Ld. CIT(A)) dated 26.08.2025 wherein the Appeal filed by the Assessee for Assessment Year 2015-16 against Assessment Order passed u/s. 143(3) r.w.s. 153A of the Act passed by Assistant Commissioner of Income Tax, Central Circle – 2(3), Bengaluru (the Ld. Assessing Officer) on 12.12.2017 and for Assessment Year 2016-17 u/s. 143(3) of the Act dated 12.12.2017 passed by the Ld. Assessing Officer were dismissed.

2. When the Appeals were called for hearing, the Assessee submitted a memo dated 06.03.2016 wherein the Counsel of the Assessee submitted a letter stating that the Assessee does not want to pursue the above Appeals. Hence, same may be treated as withdrawn.
3. In view of the above facts, both the Appeals filed by the Assessee are treated as withdrawn and hence dismissed.

Order pronounced in the open court on 30<sup>th</sup> March, 2026.

Sd/-  
(KESHAV DUBEY)  
JUDICIAL MEMBER

Sd/-  
(PRASHANT MAHARISHI)  
VICE-PRESIDENT

Bangalore,  
Dated, the 30<sup>th</sup> March, 2026.

\*TNTS\*

Copy to:

1. Appellant
2. Respondent
3. CIT
4. DR, ITAT, Bangalore
5. CIT(A)

By order

Assistant Registrar,  
ITAT, Bangalore